

Praveer Thakur

versus

State of HP

15.05.2021:Present:-

Shri Gaurav Kochhar, Advocate for the bail-applicant.

Office report seen. It be registered. This application has been filed for grant of anticipatory bail in case FIR No.14/2021 dated 13.05.2021, under Sections 354 and 354(a) (i) & (ii) of the IPC, registered with the Women Police Station, BCS, New Shimla, District Shimla, H.P. Keeping in view the facts, the interim bail is granted till the next date of hearing. In the event of arrest of bail-applicant, he be released on bail on his furnishing personal bond in the sum of ₹ 25,000/- with one surety of the like amount to the satisfaction of Arresting Officer, subject to the following conditions:-

- I. That the bail applicant shall make himself available for interrogation as and when called by the investigating officer in this case.
- II. That the bail applicant shall not make inducement, threat or promise to any person acquainted with facts of case so as to dissuade him/her from disclosing such facts to Court or to any police officer.
- III. That the bail applicant shall not commit an offence similar to offence of which he is accused.
- IV. That the bail applicant shall not leave the H.P. State without the prior permission of the investigating officer or the Court.

Notice of the application be issued to the State for

17.05.2021.

(Rajeev Bhardwaj)
Sessions Judge, Shimla, H.P.